

By Speed Post/Special Messenger

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO. HC.VII-05/2018/4245/A

From :- Smti. K. Newar
Jt. Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, ✓ Shri A.K. Bora,
District & Sessions Judge,
Sonitpur, Tezpur..

Dated Guwahati, the 17th July, 2018.

Sub:- Permission to avail Leave Travel Concession.

Ref : Your letter No. DJ(S) 3894 dated 25.06.2018

Sir,

With reference to the above, I am directed to inform you that, you have been allowed to avail LTC, for the block period 2018-2021 along with your family, to visit from Tezpur to Kavaratti, Lakshadweep, Bangalore, Thiruvananthapuram, Munnar, Trichy and Cochin via Guwahati and also returning back along with your family during the ensuing Puja vacation by shortest possible route, as per existing Rules.

Yours faithfully,

[Signature]

JT. REGISTRAR (VIGILANCE)

Memo NO. HC.VII-05/2018/

/A, dated-

[Signature]

Copy to:-

1. The Principal Accountant General, (A&E), Assam, Guwahati for information.
2. The Deputy Registrar (Budget), Gauhati High Court, Guwahati for information and necessary action.

[Signature]

JT. REGISTRAR (VIGILANCE)